# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 897 ANSWERED ON 24<sup>TH</sup> JULY, 2025

#### **TOLL COLLECTION WITHOUT COMPLETION OF WORK**

#### 897. PROF. SOUGATA RAY:

#### Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

## be pleased to state:

- (a) whether the Government has any proposal to make it mandatory that developers charge toll only after the entire road has been completed and if so, the details thereof;
- (b) whether the Government has noticed that in various construction sites the developers forcefully collect toll taxes even before completing fifty percent of work and without ensuring minimum facilities for the commuters and if so, the details thereof; and
- (c) whether the Government has noticed that some developers have wrongly established toll tax booths within 60 kms. distance from one toll tax to another and if so, the details of the action taken to check such illegal activities?

#### ANSWER

#### THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

### (SHRI NITIN JAIRAM GADKARI)

(a) to (b) User fee at Fee Plaza on National highways (NHs) is collected after publication of respective user fee notification in Gazette of India in accordance with the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 and after issuance of completion Certificate/ Provisional Completion Certificate for a particular section of National Highway. As such, user fee is collected for the completed section of National Highway only. However, as per NH

Fee, 2008, if there is upgradation being taken up from four Lane highway to six or more lane, fee is reduced to 75% of applicable fee until the upgradation is completed.

(c) Fee plazas are established on National Highways as per the National Highways Fee (Determination of Rates and Collection) Rules, 2008, wherein sub-rule (2) of Rule 8, stipulates that any other fee plaza on the same section of National Highway and in the same direction shall not be established within a distance of sixty kilometre, unless permitted through an order for reasons to be recorded in writing under the proviso to the said rules. In addition, in case of closed user fee collection system, fee plazas can be established anywhere on the National Highways.

There are various factors that are considered to establish a fee plaza within a distance of 60 Km, such as land availability, forest area, minimum diversion of traffic & Municipal limits. However, in all such cases, user fee is collected at the Fee Plaza depending on the project influence length of respective fee plaza, and not on its specific location within the project influence length.

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